

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of June, 2022 (20.6.2022 to 25.6.2022)
(through video conference)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
23.6.2022 Thursday At 10.30 A.M. Misc. Petitions	1.	27/MP/2022	SEIL	Petition under Section 79(1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Power Purchase Agreement dated 1.4.2013 (as amended) executed between Sembcorp Energy India Limited and distribution companies of Andhra Pradesh for recovery of amounts wrongly deducted towards rebate and for payment of Late Payment Surcharge on delayed payments towards reimbursement of transmission charges and rebate wrongly deducted (On admission).
	2.	28/MP/2022	POSOCO	Petition under Regulation 13 Power to issue directions of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014, read with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 in the matter of dealing with persistent default in payment of Deviation charges applicable under the CERC (Deviation Settlement Mechanism and related matters) Regulations, 2014 and Regulation, 40 Removal of Difficulty of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 by regional entities and other associated issues(On admission).
	3.	130/MP/2022	TPL	Petition for treatment of transmission charges of Torrent Power Grid Limited's transmission System in view of the fact that the same was conceptualised for supply of power from SUGEN CAPP to Petitioner's licensed area (On admission) .
	4.	164/MP/2019	AAL	Petition for recovery of due amount for the power supply made to the Respondents, namely, non-payment of surcharge, recovery of rebate deducted by Respondents despite making delayed payment violating the terms of the agreement to pay within time.
	5.	83/MP/2019 alongwith I.A.Nos.59&61/ 2019	MSEDCL	Petition under Section 19 of the Electricity Act, 2003 seeking revocation of trading licensees for breach of contractual obligation by allowing the source generator to sell the power in exchanges instead of supplying to MSEDCL, as per contract/LOI(Interlocutory applications for dismissal of the Petition) .
	6.	403/MP/2019 alongwith I.A.No.10/2020	GMRETL	Petition under Section 79(1) (f) of the Electricity Act, 2003 for seeking recovery of amount deducted by Maharashtra State Electricity Distribution Company Limited (MSEDCL), with respect to a tender, being Tender Event No. MSEDCL/Short/18-19/ET/58dated 5.7.2018(Interlocutory application seeking interim reliefs).
	7.	216/MP/2021	DBPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 for seeking recovery of amount deducted by Maharashtra State Electricity Distribution Company Limited (MSEDCL) and Tata Power Trading Company Limited (TPDCL) and, with respect to a tender, being Tender Event No. MSEDCL/Short/18-19/ET/58 dated 5.7.2018.
	8.	80/MP/2019	CCCPL	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008.
	9.	492/MP/2020	DBPL	Petition under Section 79 (1) (c),79 (1)(d), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, for adjudication of dispute arising out of the action of Power Grid Corporation of India in relation to Bill-3 raised in contravention of Regulation 11 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulation, 2010 read with Billing, Collection, Disbursement (BCD) Procedure and <i>inter-alia</i> , seeking

			declaration that the Petitioner is entitled for complete off-set of charges billed in Bill-1 as well as Bill-3, in the event the quantum of transmission corridor availed by the Petitioner in any region is, for the corresponding period, equal to or more than the target region LTA quantum and for refund of monthly POC charges paid under Bill-3.
10.	131/MP/2019 alongwith I.A.No.50/2020	BYPL	Petition invoking Section 79(1)(e), 79(1)(i) and Section 79(1)(k) read with Sections 129 and 130 of the Electricity Act, 2003 read with Regulation 7, 8 and 13 of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2009 seeking appropriate directions against Global Energy Private Limited(Interlocutory application for dismissal of the Petition).
11.	163/MP/2019	DNHPDCL	Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 for adjudication of disputes which have arisen on account of the incorrect billing of POC charges by the Respondents on the Petitioner
12.	287/MP/2019	WS(M)PL	Petition invoking Regulation 1.5(iv) read with Regulation 5.2(u) and Regulation 6.5(11) of the CERC (Indian Electricity Grid Code) Regulations, 2010 for enforcement of must run status granted to solar power projects and Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking direction to State Load Dispatch Centre to stop issuing backing down instructions to the Petitioners.
13.	62/MP/2020	PSEPL	Petition under Section 79 (1) (b), Section 79 (1) (f) and Section 79 (1) (k) of the Electricity Act, 2003 read with Article 11 of the Power Purchase Agreements dated 4.8.2016 entered into between the Petitioner Parampujya Solar Energy Private Limited seeking directions to NTPC Limited to act in accordance with the said Article 11 of the Power Purchase Agreements and accepting the impact of Force Majeure events and thereby extend the Scheduled Commissioning Date of the Project of the Petitioner.
14.	182/MP/2020	OGPTL	Petition under Sections 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Articles 11 and 12 of the Transmission Services Agreement dated 20.11.2015, seeking monetary compensation on account of occurrence of force majeure and change in law events.
15.	117/MP/2021	MY(S)PL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking recognition of the force majeure events impacting the implementation of the Project by the Petitioner and seeking appropriate reliefs with regard to extension of Scheduled Commissioning Date and stay of any coercive measures including stay of encashment of Performance Bank Guarantee.
16.	379/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block in respect of Combined Asset consisting of: Asset A1 80 MVA line reactor of Barh-I Line (charged as bus reactor) at Gorakhpur Sub-station, Asset A2 80 MVA line reactor of Barh-II Line (charged as bus reactor) at Gorakhpur Sub-station, Asset B Barh-II TPS-Gorakhpur 400 kV D/C (Quad) line alongwith 400 kV line bays at Gorakhpur Sub-station (excluding switchable line reactor), Asset C 125 MVA Bus Reactor at Gorakhpur Sub-station Asset D Converting 2x80 MVA Line Reactors at Gorakhpur end of 400 kV Barh Gorakhpur (Quad) transmission line to 2x80 MVA Switchable Line Reactors under Immediate Evacuation System associated with Barh-II TPS in NR.
17.	423/TT2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission assets under Expansion/Upgradation of SCADA/EMS System of SLDCs of North Eastern Region.
18.	731/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1- OPGW link for Betual -Khandwa under Central Sector, Asset 2: OPGW link (125km) for Mauda-Wardha under Central Sector, Asset 3: 6 no. OPGW link (92.66km) under

			State I Sector Asset 4A: 3 no. OPGW link (656.926km) under Central Sector, Asset 4B: OPGW link for Korba-Birsinghpur under Central Sector, Asset 5A: OPGW link (15.462km) for 400kV Xeldom-Madgaon under State sector , Asset 5B: OPGW link for 400kV Vapi Magarwada under Central Sector and Asset 6: 9 no. of OPGW link under State Sector- OPGW link (169km) for associated Establishment of Fibre Optic Communication System in Western Region under Master Communication Plan (Additional Requirement) tariff block 2014-19 period.
19.	662/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset 1- Installation of +/- 200 MVAR Dynamic Compensation (STATCOM) along with 2x125 MVAR Mechanically Switched Reactor (MSR) and 1x125 MVAR Mechanically Switched Capacitor (MSC) and co-ordinated control mechanism of MSCs and MSRs at 400kV Hyderabad Sub-station, Asset 2- Installation of +/- 200 MVAR STATCOM along with 2x125 MVAR Mechanically Switched Reactor (MSR) and 1x125 MVAR Mechanically Switched Capacitor (MSC) and co-ordinated control mechanism of MSCs and MSRs at 400/230 kV Udumalpet Sub-station and Asset 3- Installation of +/- 200 MVAR STATCOM along with 2x125 MVAR Mechanically Switched Reactor (MSR) and 1x125 MVAR Mechanically Switched Capacitor (MSC) and co-ordinated control mechanism of MSCs and MSRs at 400/230 kV Trichy Sub-station under System Strengthening in Southern Region XXI in Southern Region.
20.	171/TT/2019	PGCIL	Petition for determination of tariff from COD to 31.3.2019 of four assets under "Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh- Part B (Phase-II)".
21.	189/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: URTDSM Systems (PDCs & its associated parts) supplied and installed at NERLDC and SLDCs of Assam, Meghalaya and Tripura and PMUs along with 51 PMUs & its associated items (in 14 stations) and Asset-2: URTDSM System(Control Center Equipment, PMU's and associated equipment's) integrated and commissioned at WRLDC, Mumbai & SLDCs of Madhya Pradesh and Gujarat under Phase-I- Unified Real Time Dynamic State Measurement (URTDSM)
22.	673/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset I and Asset II under Transmission system associated with Tehri Pump Storage Plant (PSP).
23.	678/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block Asset-I: URTDSM System (Control Center Equipment, PMUs and associated equipment's) integrated and commissioned at ERLDC Kolkata, SLDCs WBSETCL & DVC, Asset-II: URTDSM System (Control Center Equipment, PMUs and associated equipment's) integrated and commissioned at SLDCs of OPTCL of Eastern Region under Phase-I- Unified Real Time Dynamic State Measurement (URTDSM).
24.	486/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1: PHASE-I "UNIFIED REAL TIME DYNAMIC STATE MEASUREMENT (URTDSM)" for NERLDC & SLDCs of Northern Region under Phase-I- Unified Real Time Dynamic State Measurement (URTDSM) in Northern Region.
25.	16/RP/2021	PGCIL	Petition for review of the Order dated 8.2.2021 in Petition No. 36/TT/2020
26.	676/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets under Augmentation of Transformers in Northern region Part-A" in Northern Region.
27.	23/RP/2021	PGCIL	Petition for review of the Order dated 2.6.2021 in Petition No. 132/TT/2020.
28.	254/TT/2019	PGCIL	Petition for determination of transmission tariff from COD to 31.3.2019 for URTDSM System (Control Center Equipment, PMUs and associated equipment) integrated and commissioned at

				SRLDC & SLDCs of Southern Region under Phase-I-Unified Real Time Dynamic State Measurement (URTDMS)
29.	129/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff blocks for assets under Expansion/ Up-gradation of SCADA/EMS system at SLDC of Western Region.
30.	23/TT/2021	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission assets under SYSTEM STRENGTHENING-XX in Southern Region.
31.	37/TT/2021	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff blocks for assets under Establishment of Fibre Optic Communication System under Master Communication Plan.
32.	78/TT/2021	PGCIL		Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Rihand Transmission System in Northern Region.
33.	33/TT/2021	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: Pole-I of the 800 kV, 3000 MW Champa Pooling Station & Kurukshetra HVDC Terminals along with 800 kV Champa Pooling station -Kurukshetra HVDC Transmission Line (DOCO 24.3.2017) Asset-II: 02 Nos. 400/220 kV, 500 MVA ICTs along with associated bays at 400/220 kV GIS substation at Kurukshetra (DOCO 25.3.2017) , Asset-III: 8 nos. 220 kV Line Bays at 400/220 kV GIS Sub-station at Kurukshetra (DOCO 25.3.2017) , Asset-IV: Pole-II of the 800 kV, 3000 MW Champa & Kurukshetra HVDC Terminals along with associated bays (DOCO:16.9.2017); Asset-V: Kurukshetra (NR) - Jalandhar 400 kV D/C (Quad) line, one ckt. via 400/220 kV Nakodar (PSTCL) Sub-station along with associated bays (2 nos. GIS bays at Kurukshetra, 2 nos. conventional bays at Jalandhar, 2 nos. conventional bays at Nakodar, 1 no. 50 MVAR Line Reactor at Nakodar and 1 no. 50 MVAR Line Reactor at Jalandhar), LILO of Abdullapur-Sonepat 400 kV D/C (Triple) at Kurukshetra Sub-station along with associated bays (4 nos. GIS Bays at Kurukshetra) and, 1 no. 400 kV 125 MVAR Bus Reactor at Kurukshetra along with 1 no. associated GIS Bay at Kurukshetra (DOCO: 3.12.2015) under WR-NR HVDC interconnector for IPP projects in Chattisgarh in Northern Region & Western Region.
34.	12/TT/2021	PGCIL		Petition for determination of trued up Fees and Charges for 2014-19 block, Fees and Charges for the period 2019-24 block In respect of Assets (4 Nos) under Fibre Optic communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links scheme in Eastern Region and determination of transmission tariff for 2019-24 tariff block In respect of Assets (12 Nos) under Fibre Optic communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links scheme in Eastern Region.
35.	261/TT/2015	PGCIL		Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1 765 kV line react at Jabalpur Pooling Sub-station for Jabalpur-Bina, Asset-2 765 Line Bay at Bind Sub-station Jabalpur -Bina Doco 13.11.2014 Asset-3 765 KV line reactor Jablpur PS at Dharmjaygarh-Jabalpur PS DOICO 14.9.2015 and Asset-4 . Dharamjaygarh-Jabalpur PS under line bays and reactor proviison at POWSERGRID Sub-station assocaited with system Strengthening Common for Western Region and Northern Region Western Region.
36.	159/TT/2021	HVPNL		Petition for seeking determination of tariff for the inter-state transmission lines of the Petitioner for FY 2019-20 to 2023-24.
37.	478/TT/2020	PITCUL		Petition for approval of Annual Fixed Cost and determination of tariff from anticipated DOCO to 31.3.2024 for 220kV Srinagar-Baramwari line [Point of Interconnection (of Singoli Bhatwari HEP from the proposed Baramwari-Srinagar 220kV D/C line) to

				Khandukhal Srinagar Substation] under UITP Scheme (deemed ISTS) .
	38.	247/TT/2020	APTransco	Petition for determination of tariff for (1) 400kV K.V Kota Suryapet - 1 & 2 feeders for FY 2016-17 to FY 2018-19 (2) Part of PGCIL 400 KV VJA-NLR line (Nunna Manubolu) to the extent of 18.405 KM (Part of Nunna Manubolu Ckt-3 from Loc.No:532/15 to Loc. Nunna SS + Part of VTPS Manubolu Ckt from Loc.532/16 to Loc. VTPS) for FY 2015-16 to FY 2018-19.
24.6.2022 Friday At 10.30 A.M. Review Petitions Coram: Member (ISJ) Member (AG) Member (PKS)	1.	163/MP/2022 alongwith I.A.No.37/2022	RSEPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioners and NTPC Limited dated 12.5.2016, inter alia seeking relief on account of Change in Law viz. the introduction of the Goods and Services Tax laws, and seeking refund of amounts wrongfully sought to be deducted from the monthly tariff payable to the Petitioners putatively in lieu of Change in Law compensation paid earlier (Interlocutory application for interim reliefs) (On admission).
	2.	17/RP/2022	NLCIL	Petition for review of the Order dated 24.3.2022 and corrigendum dated 26.4.2021 in Petition No. 452/MP/2019 (On admission)
	3.	11/RP/2022	NTPC	Petition for review of the Order dated 31.1.2022 in Petition No. 401/GT/2020 (On admission)
	4.	12/RP/2022	NETCL	Petition for review of the Order dated 28.2.2022 in Petition No. 308/TT/2020 (On admission)
	5.	13/RP/2022	PGCIL	Petition for review of the Order dated 3.1.2022 in Petition No. 660/TT/2020 (On admission)
	6.	14/RP/2022	PGCIL	Petition for review of the Order dated 17.2.2022 in Petition No. 652/TT/2020 (On admission)
	7.	15/RP/2022	PGCIL	Petition for review of the Order dated 18.2.2022 in Petition No. 644/TT/2020 (On admission)
	8.	2/RP/2022	PGCIL	Petition for review of order dated 19.8.2021 in Petition No. 468/TT/2020.
	9.	8/RP/2022	PGCIL	Petition for review of the Order dated 30.11.2021 in Petition No. 691/TT/2020.
Coram: Member (AG) Member (PKS)	10.	26/RP/2021	JPL	Petition for review of the Order dated 24.11.2021 in Petition No. 560/MP/2020.
	11.	37/TT/2022 alongwith I.A.No.12/2022	PGCIL	Petition for determination & truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Asset 1: LILO of one circuit of 400 kV D/C Vapi- Navi Mumbai line transmission line along with 400/220 kV GIS KALA Sub-station (NEW) in UT DNH 315 MVA 400/220 kV ICT-I & ICT-II and 80 MVAR, 420 kV Bus Reactor alongwith 4 Nos. of 220kV downstream bays and Asset 2: LILO of 2nd Ckt of 400kV D/C Vapi-Navi Mumbai TL alongwith associated bays at Kala substation under Establishment of 400/220kV GIS Sub-station at Kala in UT of D&NH in Western Region (Interlocutory application for early hearing).
	12.	463/MP/2014 alongwith I.A.No.40/2019	GMR VPGL	Petition under Section 79(I)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents) .
	13.	OP No.70/2012	APDCL	Petition for proposed amendments of GMR Vemagiri Power Generation Limited as per the APERC orders dated 5.12.2009 to the amended Agreement to the Power Purchase Agreement dated 2-5-2007 and 18.6.2003 and request for consent filed along with annexures and order passed by APERC dated 30.12.2006 in O.P.No. 19 of 2006.
	14.	OP No.71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission.
	15.	OP No.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs.0.439 KWH for the balance period of the PPA.

16.	577/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 – 19 and determination of tariff for the period 2019 – 24 in respect of Mejia Thermal Power Station, Unit -1 to 3 (3 x 210 MW).
17.	205/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 – 19 in respect of the Mejia Thermal Power Station, Unit -4 (1 x 210 MW) and determination of tariff for the period 2019 – 24 in respect of Mejia Thermal Power Station, Unit -4 (1 x 210 MW).
18.	578/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 – 19 and for determination of tariff for the period 2019 – 24 in respect of the Maithon Hydel Power station, Unit No. 1 to 3 (63.2 MW).
19.	282/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 in respect of Nimoo Bazgo Power Station and determination of tariff for the period 2019-24 in respect of Nimoo Bazgo Power Station.
20.	442/GT/2020	NTPC	Petition for approval of tariff of Kahalgaon Super Thermal Power Station, Stage-II (1500 MW) for the period from 1.4.2019 to 31.3.2024.
21.	393/GT/2020	NTPC	Petition for revision of tariff of Mauda-I STPS Stage-I (2x500 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
22.	437/GT/2020	NTPC	Petition for approval of tariff of Mauda Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2019 to 31.3.2024.
23.	192/GT/2020	NTPC Sail	Petition for revision of tariff of Bhilai Expansion Power Plant (2x250 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
24.	365/GT/2020	NLCIL	Petition for fixation of trued up tariff for NLCIL's Thermal Power Station I Expansion 420 MW (TPS- I Expansion) for the period from 1.4.2014 to 31.3.2019

Sd/
(T.D. Pant)
Joint Chief (Legal)
23.6.2022